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INDIAN INCOME TAX RETURN VERIFICATION FORM

 $[Where \ the \ data \ of \ the \ Return \ of \ Income/Fringe \ Benefits \ in \ Form \ ITR-1, \ ITR-2, \ ITR-3,$ ITR-4, ITR-5, ITR-6 & ITR-8 transmitted electronically without digital signature]

(Please see rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year									
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PERSONALINFORMATION AND THE DATE OF ELECTRONIC TRANSMISSION	1 14411									·	1 1	1	1 1	1 1
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	Flat	Door/Block No	Name Of Pr	remises/	Buildir	ıg/Villaş	ge			m No.	whic	h		
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AL	100	ii/City/District	State	State			1 1	Status (fill the						
OF.									coa	code)				
PERSONALINFORMATION AND THE ATE OF ELECTRONIC TRANSMISSIO	Desig	nation of Assessing Officer (Ward/	Circle)	e) Orig				Origin	inal or Revised					
E-filing Acknowledgement Number								Date(I	DD/MI	M/YYY	(Y)	/	/	
	1	Gross total income							1	L				
	2	Deductions under Chapter-VI-A							2	2				
	3	Total Income							3	3				
F)	3a	Current Year loss (if any)							3	_				
COMPUTATION OF INCOME AND TAX THEREON	4	-							4					
PUTATION OF INCC AND TAX THEREON		Net tax payable								_				
OF I	5	Interest payable												
NO HI	6	Total tax and interest payable							•	5				
TIC	7	Taxes Paid			1									
UTA TD T		a Advance Tax			7a				_					
A A A		b TDS		7b 7c				_						
[00		c TCS							-					
		d Self Assessment Tax			7d									
		e Total Taxes Paid (7a+7b+7c +7d)							7					
	8	Tax Payable (6-7e)							8	_				
	9	Refund (7e-6)							9	_				
ωZ	10								1					
NG REO	11 Total fringe benefit tax liability							1	_					
FE	11 Total fringe benefit tax liability 12 Total interest payable 13 Total tax and interest payable 14 Taxes Paid a Advance Tax b Self Assessment Tax c Total Taxes Paid (14a+14b) 15 Tax Payable (13-14c)							1	-					
OF AX	13	1 0							1	3				
ON D T	14	Taxes Paid		1		I			_					
ATI		a Advance Tax			14a									
TU		b Self Assessment Tax			14b									
OME		c Total Taxes Paid (14a+14b)							14	_				
CC		Tax Payable (13-14c)								5				
	16	Refund (14c – 13)	7/EDI	IEICA T	ION				1	6				
[.		son/ d	VEKI laughter of	IFICAT	IUN		. h	olding pe	rmane	ent acco	ount n	umbe	r	
		that to the best of my knowledge and	belief, the info				turn and t	the sched	ules th	nereto v	which	have	been tr	
		me vide acknowledgement number me												
		hown therein are truly stated and are le to income-tax for the previous year												
capacity as _						, 200				I U		5		
Sign here 🗕		-			Date			Plac	e					
If the retu	rn ha	s been prepared by a Tax Return P	reparer (TRF	P) give fi	ırther	details a	s below							
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For Office		Only		Seal an	d Signa	ture of re	ceiving off	icial						
Receipt No Date	,													

[Notification No. 32/2009 / F.No.142/02/2009-TPL]

(Vijay K. Jaiswal) Under Secretary to the Government of India

Note.- The principal rules were published vide Notification No.S.O.969(E), dated the 26th March, 1962 and last amended by Income-tax (8th Amendment) Rules, 2009 vide Notification S.O. No. 858 dated 25.03.2009.